

(Shri Parvathaneni Upendra)

planning for Hyderabad he noticed the Joint Collector among the host of officials and this provoked him into another outburst. This time he really flew off the handle and threatened Dr. Narayan with a "black mark in your service record." The Minister went to the extent of questioning the commitment and the patriotism of the Joint Collector and went on in an abrasive tone: "Are you the big boss? Do you think you can defy the Centre just because you are with the State Government? I will see that there is a black mark against you". This is the type of things. These are the outbursts which are really causing strains in the Centre-State relations.

This is not the first time he has done it. He has done it umpteen times. Therefore, I would like the Prime Minister to take note of these utterances and warn his Council of Ministers that when they visit the States, they should not overstep the limits of decency and propriety and that they should not utilise these occasions to deride the non-Congress Governments.

(Interruptions)

MR. CHAIRMAN: Nothing will go on record. I will give an opportunity to the Minister to state his version. There will be no further debate on this. Now, Mr. Mohanarangam.

# **REFERENCE TO THE FAILURE TO ISSUE MERITORIOUS CERTIFI- CATES IN ENGLISH BY THE CEN- TRAL BOARD OF SECONDARY EDUCATION DELHI, TO NON-HINDI KNOWING STUDENTS**

SHRI R. MOHANARANGAM (Tamil Nadu): Sir, on so many occasions, on the floor of this Parliament I have mentioned about the imposition of a particular language. It is not for me to say very often, when I just come

to Parliament, that a particular language is being given more importance.

My friends may think that I have got some animosity towards a particular language. But I have not got any animosity to this language. As I have said earlier, I am an Indian and I give equal importance for all the Indian languages. But to my surprise and to the astonishment of the students from different parts of the country who have appeared for the 10th Standard examination of the Central Board of Secondary Education, merit certificates have been issued only in Hindi. More than 18,000 students have appeared from different parts of the country for the 10th standard examination conducted by the Central Board of Secondary Education. They have issued merit certificates to the first 50 students from different parts of the country. Out of these 50 students, eight students came from Tamil Nadu. Their names—those who have secured good marks—are in the list, and No. 1, No. 7 and No. 8 are from Tamil Nadu. The first name, who stood first in the whole country, is Kripakaran from Madras. The seventh is Pramila Devi. The eighth is another boy from Madras. All these students have appeared in English along with Tamil. Their medium is English. But to the surprise of all—even my friends from the Treasury Benches will definitely agree with me—all the certificates were issued only in the Hindi language. At least, if they had issued the certificates in Hindi along with English, I would have been satisfied. But they have all appeared in English along with Tamil and they have stood first in the whole country. And these eight persons from Tamil Nadu have got meritorious ranks. But all these eight students were issued certificates in Hindi only. Is it the policy of the Government of India to issue certificates only in Hindi even to students who have appeared in English? When I say this, kindly do not mistake me as if I am deriding a particular language.

to non-Hindi knowing students

[The Deputy Chairman in the Chair]

I do not have any animosity to any language. But the improvement of a language should not be at the cost of another language. The improvement of any language should not be, will not be and cannot be at the expense of another language. I do not know why they have issued certificates in Hindi to the students who have appeared in English. The peculiar thing is that these students do not know Hindi. So they cannot read the certificate. You are issuing certificates to students in a language when they have not appeared in that language. Is it the policy of the Government of India? If at all it is the policy of the Central Government that they will issue certificates only in Hindi, let them come forward and say that persons coming from the other parts of the country are second grade citizens and they cannot talk on the floor of Parliament. But they cannot say that. I do not know why they have issued the certificates in Hindi. Even I do not know how to read Hindi. I have put in 10 years of experience as a parliamentarian but I cannot understand even a single sentence in Hindi. And these certificates have been issued to students who have appeared in English.

SHRI DIPEN GHOSH (West Bengal): To provoke you to learn Hindi.

SHRI MOHANARANGAM: It will never provoke me to learn it. This is the situation. So I would request that hereafter at least they can issue the certificates in English. Even though they may consider English as a foreign language, we the persons coming from other parts of the country study only in English and can appear in English. So, kindly see that hereafter the certificates are issued in English. Let them issue certificates in Hindi to persons who come from Hindi-speaking areas, not to those coming from other areas.

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, this is gross violation of the principle of equality of languages. Apart from the fact that only a Hindi version was given, he has mentioned that the candidate had given the examination only in Tamil and English. Are we departing from the principle of equality of languages and imposing Hindi on all? This is the question that has to be answered.

SHRI V. GOPALSAMY (Tamil Nadu): Government is behaving in a cowardly manner. It has no guts to say openly that we will impose Hindi. This is nothing but gross violation, this is nothing but gross aggression and invasion of our culture. This thing should be stopped. I request the Government to view this matter seriously. Otherwise, agitation will be started in Tamil Nadu. Mr. Mohanarangam, you tear off that certificate and throw it.

श्री हुक्मदेव नारायण यादव (बिहार) : श्रीमान्, जैसे हिन्दी में प्रमाण-पत्र जारी करने पर आपत्ति उठ रही है उसी तरह से मेरे जैसा आदमी जो अंग्रेजी नहीं जानता और जहाँ केवल अंग्रेजी में ही कार-बार होता है वह भी उसी तरह से अन्याय है। जब विभाषा फार्मूला सरकार का दिया हुआ है उसमें हिन्दी प्रथम राजभाषा, अंग्रेजी सहयोगी भाषा और प्रादेशिक भाषा साथ-साथ रहेंगी। राजभाषा अधिनियम के तहत विभाषा फार्मूला है उसमें हिन्दी प्रथम नम्बर पर, अंग्रेजी दूसरे नम्बर पर और राज्य की भाषा तीसरे नम्बर पर है तीनों भाषाएँ साथ साथ चलेंगी। संविधान यह कहता है कि हिन्दी राजभाषा है, अंग्रेजी एसोसियेटेड लैंग्वेज है, हिन्दी आफिशियल लैंग्वेज है और हिन्दी का प्रथम स्थान रहेगा, अंग्रेजी का द्वितीय स्थान रहना चाहिए। अगर अंग्रेजी में केवल काम चलता है तो उसको भी रोका जाना चाहिये उस पर भी आपत्ति होती चाहिये।

SHRI V. GOPALSAMY: He won't understand our difficulty. This is not Bihar or U.P. This is the Council of States.

**SHRI R. MOHANARANGAM:** If at all certificates are to be issued, they should have been issued either in Tamil or in English when the candidates had given their examination in Tamil and English.

**SHRI N. E. BALARAM (Kerala):** This is a very serious problem being faced by our students. Our students have written their examination in Tamil and English and the certificates given are in Hindi...

**श्री सत्य पाल मलिक (उत्तर प्रदेश) :** मेरा व्यवस्था का प्रश्न है ।

**SHRI N. E. BALARAM:** I am very proud that the three-language formula has been implemented for the past fifteen years. But unfortunately, they are making a departure now...

**THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (RAJYA SABHA) (SHRI SITARAM KESRI):** Mr. Deputy Chairman, my suggestion is that so far as Special Mentions are concerned only those persons are allowed whose names are mentioned in the list. This is the convention of the House. My request is...

**SHRI K. MOHANAN (Kerala):** No, it is the discretion of the Chair. There have been so many occasions.

**SHRI R. MOHANARANGAM:** Yes, there have been so many occasions when discussions are allowed at the discretion of the Chair.

**SHRI SURESH KALMADI (Maharashtra):** Wage Board was allowed to be discussed. Other issues have been discussed. It is totally the discretion of the Chair.

**श्री सीताराम केसरी :** उपसभापति महोदय, मेरा रिक्वेस्ट यह है... (व्यवधान) हल्ला करने से कुछ नहीं होता है, हल्ला करने से सदन की कार्यवाही नहीं चलती है । अगर किसी...

**SHRI SUSHIL CHAND MOHUNTA (Harayana):** Mr. Deputy Chairman, just a little while ago when you stood up to say something, the Minister of State for Parliamentary Affairs was showing his hand asking you to sit down. It is not correct. He cannot direct the Chair to sit down. उन्होंने इशारा किया बैठ जाइये । जब आप बोलने के लिए खड़े हुए तो उन्होंने इशारा किया कि आप बैठ जाइये और आप बैठ गये । (व्यवधान)

**श्री सीताराम केसरी :** मैं आपसे निवेदन कर रहा हूँ डिप्टी चैयरमैन साहब के थू माहन्ता साहब ।

**श्री सुशील चन्द्र मोहन्ता :** जब डिप्टी चैयरमैन साहब खड़े होंगे तो सब बैठ जाएंगे (व्यवधान)

**MR. DEPUTY CHAIRMAN:** May I speak now? (Interruptions). Please listen. Mr. Mohanarangam was making his Special Mention and I permitted a few Members more to express their opinion in the matter. Now I am calling upon the next Member, Mr. Sukomal Sen, to make his Special Mention. Yes, Mr. Sen. (Interruptions)

**श्री सीताराम केसरी :** डिप्टी चैयरमैन साहब मेरा यह निवेदन है कि जो परम्परा रही है सदन की... (व्यवधान) गलत बात नहीं है... (व्यवधान) यह गलत बात है...

**SHRI SURESH KALMADI:** What is the tradition? (Interruptions).

**MR. DEPUTY CHAIRMAN:** Mr. Kalmadi, if you shout, I cannot hear what the Minister is saying. I cannot listen to the Minister. Please sit down.

**श्री सीताराम केसरी :** मुझे कहने दीजिए । डिप्टी चैयरमैन साहब मेरा निवेदन यह है कि सदन की यह परम्परा रही है

कि आप स्पेशल मेशन में जिनका नाम होता है उन्हें ही बुलाते हैं। अब आपसे यह प्रार्थना है कि यदि किसी विषय पर इनको ज्यादा बहस करनी है तो आपकी अनुमति लेकर बहस करें। हमें कोई एंटे-राज नहीं है। मैं यह निवेदन करता हूँ, मेरा इतना ही निवेदन है कि... (व्यवधान)

श्री दीपेन घोष : यह गलत बात है कि... (व्यवधान)

श्री सीताराम केसरी : नहीं आप सनिये दीपेन बाबू, मैं चेंबर को निवेदन कर रहा हूँ। मेरा हक नहीं है क्या यह... (व्यवधान)

SHRI DIPEN GHOSH: Whom are you teaching? (Interruptions). Whom are you teaching?

श्री सीताराम केसरी : मेरा निवेदन करने का हक है कि नहीं? मैं तो निवेदन कर रहा हूँ।

SHRI SURESH KALMADI: Sir, it is a serious matter. (Interruptions).

MR. DEPUTY CHAIRMAN: It is not a matter now. I have already closed it and I have called the next Member. Please sit down.

SHRI NIRMAL CHATTERJEE: Sir, there is a point of order.

MR. DEPUTY CHAIRMAN: There is no point of order. I have already closed the matter. Please sit down.

SHRI NIRMAL CHATTERJEE: Sir, just now I saw the Law Minister crossing between you and the Speaker. This is a matter of decorum.

MR. DEPUTY CHAIRMAN: But I have not seen that. Please sit down.

SHRI SURESH KALMADI: But they talk of tradition always. (Interruptions).

SHRI DIPEN GHOSH: Everytime they transgress parliamentary practices.

MR. DEPUTY CHAIRMAN: Yes, Mr. Sukomal Sen.

# REFERENCE TO THE DIFFICULTIES BEING FACED BY THE HOMOEOPATHIC MEDICINE INDUSTRY IN WEST BENBAL DUE TO NON-AVAILABILITY OF ALCOHOL:

SHRI SUKOMAL SEN (West Bengal): Sir, this is a non-controversial issue, but it is a very serious one. I would like to draw the attention of the Government to a very serious situation that has been created in the homoeopathic medicine industry in West Bengal due to the irreguar or non-supply of alcohol for the manufacture of these medicines in the Sate.

Sir, this industry is solely dependent on alcohol for the manufacture of homoeopathic medicines in West Bengal. This industry employees a large number of workers in West Bengal, in fact, the largest number of workers and employees. More than one lakh workers are employed in this industry in West Bengal. But, due to the shortage of alcohol, because of irregular or non-supply of alcohol to this industry, this industry in West Bengal has been facing a very serious crisis jeopardising the interests not only of the workers and the employees in this Industry, but also of the doctors and the patients. The industry and the workers' unions in the industry have drawn the attention of of the Central Government to this serious situations. In the circumstances, I would request the Government to take immediate steps for ensuring supply of adequate quantities of alcohol to West Bengal in order to save this industry. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Yes, Mr. Satya Pal Malik.